

**In the National Company Law Tribunal, Jaipur**

**CP No. 89(ND)/2017**

**TA No. 47/2018**

**UNDER SECTION 241/242 OF IBC**

**In the matter of:**

**Smt. Pooja Deora**

..... Applicant/Petitioners

**VS.**

**M/s. R.S. Motors Pvt. Ltd.**

.....Respondent

**Order delivered on 07.09.2018**

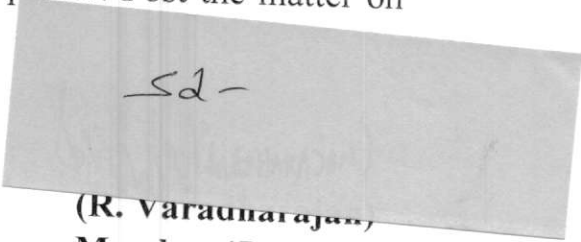
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : R. Sarda, Adv.

For Respondent(s) : Kartikiya Sharma on behalf of Sandeep  
Taneja

**ORDER**

Even though counsels for both the parties are present ~~and~~ however, in view of the transfer of the proceedings from New Delhi Bench to Jaipur Bench, both the counsel represents that some time may be granted so they can be appraised of the pleadings and further to also file their vakalatnama in this matter on behalf of the parties. In view of the above representation made on behalf of the parties, the matter is being adjourned by a month. Let the completion of pleadings be done within the said period, if the same has not been completed. Post the matter on 25.10.2018.

  
**(R. Varadharajan)**  
**Member (Judicial)**